

Annexure-3

Name of the corporate debtor: Tangu Romai Power Generation Private Limited ; Date of commencement of CIRP:06.05.2024 (Order served to IRP dated 06.05.2024); List of creditors as on: 04.06.2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in INR)

S.No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of claim not admitted	Amount of claim under verification	Remarks, if any				
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC							
1	Prudent ARC Limited-Prudent Trust 78/23 (SR I)	18.05.2024	1015729546	1015729546	Secured	Mentioned in notes		no	24.34							
2	Prudent ARC Limited-Prudent Trust 78/23 (SR II)	18.05.2024	1264020229	1264020229	Secured	Mentioned in notes		no	30.3							
3	Prudent ARC Limited-Prudent Trust 78/23 (SR III)	18.05.2024	1893054389	1893054389	Secured	Mentioned in notes		no	45.36							

*Notes

1. A first pari pasu charge by the way of mortgage on all of the company's immovable properties , present and future.

2. A first pari pasu charge by the way of hypothecation in the favour of lenders of all the companies movable including movable plant and machineries , machinery spare tools and accessories , furniture fixtures , vehicles present and future

3. A first pari pasu charge on all intangible assets of the company including but not limited to goodwill, uncalled capital present and future

4. A first pari pasu charge on all books debts , operating cash flows receivables , commissions , revenues of whatsoever nature and wherever arising out of the project , present and future.

5. A first para pasu charge by the way of assignment or creation of security present and future of –

(i)All the rights , title , interest , benefits claims and demand whatsoever of the company in the project documents implementation agreement , POWER PURCHASE AGREEMENT (PPA) , power engineering procurement & construction/ other cos O&M related agreements , Land sale , lease agreement service contracts etc duly acknowledged consented relevant counter parties to such project documents amended , varied pr supplemented from time to time.

(ii)All the rights , title , interest , benefits claims and demand whatsoever of the company in the permits, approvals and clearances pertaining to the project.

(iii)All the rights , title , interest , benefits claims and demand whatsoever of the company in the letter of the Credit Guarantee performance bond , Corporate Guarantee , bank guarantee provided by any party to the project documents.

(iv)All insurance contracts / insurance proceeds of the projects.

6. A first pari pasu charge on the letter of credit/ Escrow account , Trust retention account debt service reserve accountant other and any other bank accounts of the company whenever maintained the project , present and future.

7. A first pari pasu charge on all the project's bank account.

8. A first pari pasu charge Pledge of the entire shareholding of NSL in the project company and non disposal undertaking from PCP International for the balance share in the company , The power of attorney for transfer of shares held by PCP international to NRPPPL to be assigned in the favour of the lender.

9. Corporate guarantee of M/s NSL Renewable Power Private Limited . The Corporate Guarantee shall fall off upon the repayment of the first principal instalment out of default. The Corporate Guarantee released Financial Creditors vide Letter dated 29.12.2023.